



**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI  
(SPECIAL ORIGINAL JURISDICITON)**

WEDNESDAY, THE TWENTY EIGHTH DAY OF APRIL,  
TWO THOUSAND AND TWENTY ONE

**:PRESENT:**

**THE HONOURABE THE CHIEF JUSTICE SRI ARUP KUMAR GOSWAMI  
AND  
THE HONOURABLE SRI JUSTICE C.PRAVEEN KUMAR**

**TAKEN UP WRIT PETITION No. 9254 OF 2021**

In Re.

Extension of interim orders in view of current wave of Covid-19 Pandemic.

**Versus**

1. State of Andhra Pradesh rep. by its Chief Secretary, State of Andhra Pradesh, Secretariate, Velagapudi, Guntur District.
2. Union of India, rep., by its Secretary, Home Affairs, New Delhi.

**...Respondents**

Petition under Article 226 of the Constitution of India praying this Hon'ble High Court to issue Writ, direction, order in the nature of Writ of Mandamus calling for the remarks and records from the Respondents in issuing directions/ orders in connection with extension of interim orders/directions issued by this Hon'ble High Court and Court/Tribunals, which are subordinate to the High Court, during the Covid 19 period, which are going to expire/expired, considering the Notifications dated 21.04.2021, 22.04.2021 and 23.04.2021 issued by the Hon'ble High Court, laying down the guidelines with respect to functioning of the High Court and the Courts/Tribunals subordinate to the High Court and pass such other or further order or orders as the Hon'ble Court may deem fit and proper in the circumstances of the case.

The petition coming on for hearing, upon perusing the material on record the Court made the following.

**ORDER:**

**(Taken up through video conferencing)**

**The current wave of COVID-19 pandemic has created havoc in the country with fast rising number of cases.**

**Many of the learned advocates and staff members had suffered/are suffering from COVID- 19.**

**This Court had issued notifications dated 21.04.2021 and 22.04.2021 to have effective containment and control over the Corona virus.**

**Having regard to the regulatory measures taken by the Court on the administrative side, there is a need for this Court to consider the situation on judicial side so far as continuation of interim orders are concerned.**

**Accordingly, it was considered necessary and appropriate to register this suo moto writ petition.**

**Having regard to the prevailing situation, it is directed that in all matters wherein interim orders passed by this Court and Courts/Tribunals, which are subordinate to the High Court, are subsisting as on 21.04.2021, such interim**

orders shall unconditionally be extended till 30.06.2021, unless specifically dealt with by any judicial order to the contrary.

All parties affected by the continuation of the interim orders, will, however, be at liberty to apply for vacating such orders, with due notice to the parties, in whose favour such interim orders have been made.

Registry will take necessary steps for communication of this order to the concerned Courts/Tribunals.

Registry will list this case for motion hearing on 28.06.2021. On that date, the Court will consider continuation or otherwise of this order beyond 30.06.201.”

  
ASSISTANT REGISTRAR

//TRUE COPY//

To,

1. All The District Judges in AP. (by Speed Post)
  2. All The Tribunals in AP. (by Speed Post)
  3. The Chief Secretary, State of Andhra Pradesh, Secretariat, Velagapudi, Guntur District.(By Special Messenger)
  4. The Chief Secretary, State of Telangana, Secretariat, Hyderabad
  5. The Secretary, Union of India, Home Affairs, New Delhi.
  6. The Executive Chairman, State Legal Services Authority, Vijayawada, Krishna District.
  7. The Executive Chairman, High Court Legal Services Committee, Amaravati.
  8. The Principal Secretary, Home Department, Secretariat, Velagapudi, Guntur District.
  9. The Principal Secretary, Medical & Health and Family Welfare, Secretariat, Velagapudi, Guntur District.
  10. The Director General of Prisons, A.P., Vijayawada, Krishna District.
  11. The Director General of Police, Mangalagiri, Amaravati A.P.,
  12. The Port Officer, Visakhapatnam Port Authority, Visakhapatnam, Visakhapatnam District.
  13. The Port Officer, Kakinada Port Authority, Kakinada, East Godavari District.
  14. The Port Officer, Machilipatnam Port Authority, Krishna District.
  15. The Port Officer, Kalingapatnam Port Authority, Srikakulam District.
  16. The Port Officer, Krishnapatnam Port Authority, Nellore, SPSR Nellore District.
- (Addressee Nos. 16 to 28 by Speed Post)
17. The Registrar General, High Court of A.P., at Amaravati
  18. The Registrar (Judicial), High Court of A.P., at Amaravati
  19. The Director, Social Welfare, Velagapudi, Amaravati, A.P,
  20. Two CCs to the Advocate General, High Court of A.P.,(OUT)
  21. Two CCs to GP for Home, High Court of A.P., at Amaravati (OUT)
  22. Two CCs to GP for Medical and Health, High Court of A.P., at Amaravati (OUT)
  23. Two CCs to GP for Municipal Administration, High Court of A.P., at Amaravati (OUT)
  24. Two CCs to Advocate General, High Court of A.P.,(OUT)
  25. Two spare copies.

MSB

**HIGH COURT**

**HC,J & CPK,J**

**DATE: 28.04.2021**

**REGISTRY WILL LIST THIS CASE FOR MOTION HEARING ON 28.06.2021**

**ORDER**

**TAKEN UP W.P.No.9254 of 2021**

**DIRECTION**

